

Norms Committee Minutes of the Meeting No 12-/AM 22-23 dated 22.11.2022 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri A.K. Kanodia, Dy. DG
- (ii) Shri Shaish Kumar, Technical Expert
- (iii) Shri D.N. Mathur, Technical Expert
- (iv) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 12-/AM 22-23 dated 22.11.2022 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/NOV/ 2022-23/12-/AM 22-23 dated 22.11.2022

Case No. M- 367 NC No. 12/22-23 Date : 22.11.2022	M/s. Vedant Dyestuffs Intermediated Pvt Ltd., Mumbai HQ F.No. 01/83/50/00491//AM19 RLA F.No. 03/95/40/00442/AM20 Lic. No. 0310830679 dated 30.07.22019	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 368 NC No. 12/22-23 Date : 22.11.2022	M/s. Vedant Dyestuffs Intermediated Pvt Ltd., Mumbai HQ F.No. 01/83/50/00491//AM19 RLA F.No. 03/95/40/00250/AM21 Lic. No. 031001261 dated 26.01.2021	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 369 NC No. 12/22-23 Date : 22.11.2022	M/s. Vedant Dyestuffs Intermediated Pvt Ltd., Mumbai HQ F.No. 01/83/50/00491//AM19 RLA F.No. 03/95/40/00250/AM21 Lic. No. 0310835352 dated 11.03.2020	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 370 NC No. 12/22-23 Date : 22.11.2022	M/s. GSP Crop Science Private Limited HQ F.No. HQRNORM APPLY 00375358 AM22 RLA F.No. 08AX04000504AM22 Lic. No. 0811004270 dated 04.03.22	Status Case: Approved
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Decision: The Committee considered the case as per agenda and the request of the firm for amendment in Description export item QTY KGS and also need to mention "KGS " in 3 Import items, which was ratified in the meeting no. 102/NC4/MEET/March/202122/18 dated 07.04.2022. The Committee decided to amend the Export & Import item No.3 "KG" as under for ratification purpose :-

Export Item	Quantity	Import Item	Quantity
Triclopyr Butoxy Ethyl Ester Technical 95% Min.	120000.0 Kg	2 Butoxy Ethanol (BuTYL CELLOSOLVED)	44520.0 Kg
		Mono Chloro acetic Acid	36360.0 Kg
		85% Na-TCP (Sodium Trichloro Pyridine)	88440.0 Kg

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 371 NC No. 12/22-23 Date : 22.11.2022	M/s. Sri Vijayalakshmi Aarbathi HQ F.No. 01/83/50/01068/ AM21 RLA F.No. 07/24/040/00225/AM20 Lic. No. 0710115962 dated 31.12.2019	Status Case: Deferred
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Decision: The Committee considered the case as per Agenda and decided to call for the revised export & Import statement furnished item of **export is 9" Raw Agarbathi** while import is also **export is 9" Raw Agarbathi**. PI explains. D/L has been issued to the firm on 22.11.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 372 NC No. 12/22-23 Date : 22.11.2022	M/s. Sri Vijayalakshmi Aarbathi HQ F.No. 01/83/50/01068/ AM21 RLA F.No. 07/24/040/00148/AM21 Lic. No. 0710117099 dated 06.10.2020	Status Case: Deferred
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Decision: The Committee considered the case as per Agenda and decided to call for the revised export & Import statement furnished item of **export is 9" Raw Agarbathi** while import is also **export is 9" Raw Agarbathi**. PI explains. D/L has been issued to the firm on 22.11.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 373 NC No. 12/22-23 Date : 22.11.2022	M/s. Sri Vijayalakshmi Aarbathi RLA F.No. 07/24/040/00260/AM20 Lic. No. 0710116111 dated 11.02.2020	Status Case: Deferred
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Decision: The Committee considered the case as per Agenda and decided to call for the revised export & Import statement furnished item of **export is 9" Raw Agarbathi** while import is also **export is 9" Raw Agarbathi**. PI explains. D/L has been issued to the firm on 22.11.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 374 NC No. 12/22-23 Date : 22.11.2022	M/s. Apar Industries Ltd., Mumbai R.A.F.No. 03/94/040/00750/AM19 AA No. .0310825535 dated 07.12.2018	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the <i>Catalogue of import item No. 2 and its use we in format</i> . D/L has been issued to the firm on 22.11.2022 Hence, the Committee decided to Defer the case.		

Case No. M- 375 NC No. 12/22-23 Date : 22.11.2022	M/s. Apar Industries Ltd., Mumbai R.A.F.No. 03/94/040/00353/AM19 AA No.031082593 dated 25.07.2018	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the <i>Catalogue of import item No. 2 and its use we in format</i> . D/L has been issued to the firm on 22.11.2022 Hence, the Committee decided to Defer the case.		

Case No. M- 376 NC No. 12/22-23 Date : 22.11.2022	M/s. Apar Industries Ltd., Mumbai R.A.F.No. 03/94/040/01046/AM19 AA No.0310827420 dated 01.03.2019	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the <i>Catalogue of import item No. 2 and its use we in format</i> . D/L has been issued to the firm on 22.11.2022 Hence, the Committee decided to Defer the case.		

Case No. M- 377 NC No. 12/22-23 Date : 22.11.2022	M/s Indogulf Cropsciences Limited, Delhi RLA F.No. 05AB04002464/AM23 Lic. No. 0511000699 dated 08.01.2021	Status Case: Approved	
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
Export Item	Quantity	Import Item	Quantity
Chlorpyriphos 50% EC	1.0 Litre	Chlorpyriphos Technical (Purity not more than 97%)	0.590 Kgs
Profenofox 40%+ Cypermethrin 4%EC	1.0 Litre	Orthochlorophenol	0.200 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No. M- 378 NC No. 12/22-23 Date : 22.11.2022	M/s Eswari Global Metal Industries private Limited Karnataka Lic. No. 0710116110 dated 11.02.2020	Status Case: Approved	
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
Export Item	Quantity	Import Item	Quantity
Red Lead	100.0 MT	Lead Ingots (94% Purity)	100 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No. M- 379 NC No. 12/22-23 Date : 22.11.2022	M/s Indogulf Crop Sciences Limited, Delhi RLA F.No. 05AA04018538AM21 Lic. No. 0511000202 dated 16.12.2020 dated 08.01.2021	Status Case: Approved						
Decision: The Committee considered the case as per agenda and the request of the firm for amendment in Description export item, which was ratified in the meeting no. 50/NC/4/MEET/Jan/2021 22/14 dated 03.02.2022. it has been decided to correct the Quantity of export Product as under for ratification purpose :- <table border="1"> <thead> <tr> <th>Export Product</th><th>From</th><th>To</th></tr> </thead> <tbody> <tr> <td>Metribuzin 70% WP</td><td>1000 Kg</td><td>10000 Kgs</td></tr> </tbody> </table> All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORM COMMITTEE			Export Product	From	To	Metribuzin 70% WP	1000 Kg	10000 Kgs
Export Product	From	To						
Metribuzin 70% WP	1000 Kg	10000 Kgs						

Case No. M- 380 NC No. 12/22-23 Date : 22.11.2022	M/s Indogulf Crop Sciences Limited, Delhi RLA F.No. 05AA04010025/AM22 Lic. No. 0511002471 dated 06.05.2021	Status Case: Approved						
Decision: The Committee considered the case as per agenda and the request of the firm for amendment in Description export item, which was ratified in the meeting no. 50/NC/4/MEET/Jan/2021 22/14 dated 03.02.2022. it has been decided to correct the Quantity of export Product as under for ratification purpose :- <table border="1"> <thead> <tr> <th>Export Qty</th><th>From</th><th>To</th></tr> </thead> <tbody> <tr> <td>Lambda Cyhalothrin 10%CS</td><td>110000 Liters</td><td>11000 Liters</td></tr> </tbody> </table> All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			Export Qty	From	To	Lambda Cyhalothrin 10%CS	110000 Liters	11000 Liters
Export Qty	From	To						
Lambda Cyhalothrin 10%CS	110000 Liters	11000 Liters						

Case No. M- 381 NC No. 12/22-23 Date : 22.11.2022	M/s Indogulf Crop Sciences Limited, Delhi RLA F.No. 05/23/040/00541/AM19 Lic. No. 0510410075 dated 28.03.2019	Status Case: Approved						
Decision: The Committee considered the case as per agenda and the request of the firm for amendment in Description export item, which was ratified in the meeting no. Case No. 36/NC No .02/22-23 dated 12.05.2022. The Committee decided to correct the Quantity of export Product as under for ratification purpose :- <table border="1"> <thead> <tr> <th>Export Qty</th><th>From</th><th>To</th></tr> </thead> <tbody> <tr> <td>ABAMECTIN 1.8 % EC (1.8 W/W) Quantity : 67750 Kgs</td><td>Kgs</td><td>Liters</td></tr> </tbody> </table> All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee			Export Qty	From	To	ABAMECTIN 1.8 % EC (1.8 W/W) Quantity : 67750 Kgs	Kgs	Liters
Export Qty	From	To						
ABAMECTIN 1.8 % EC (1.8 W/W) Quantity : 67750 Kgs	Kgs	Liters						

Case No. M- 382 NC No. 12/22-23 Date : 22.11.2022	M/s Roha Dye Chem Pvt Limited RLA F.No. 03/95/040/00168/AM16 Lic. No. 0310797400 dated 20.07.2015	Status Case: Approved	
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
Export Item	Quantity	Import Item	Quantity
Tartrazine (C.L No.19140) (Dye content 87%)	1.0 Kg	Dimethyl Acetyl Succinate	0.428 Kg
		Sulphanilic Acid	0.847 Kg
		Sodium Nitrite	0.315 Kg
		Caustic Soda	0.270 Kg
		Soda Ash	0.570 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 383 NC No. 12/22-23 Date : 22.11.2022	M/s Roha Dye Chem Pvt Limited RLA F.No. 03/95/040/00515/AM18 Lic. No. 0310816334 dated 12.10.2017	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided on repeat basis on the written recommendation of Deptt. C & PC (Chem.Div) vide their UN.No. 14010/134/2011-CH-II dated 15.06.2015, the committee decided to approve the case as under :-			
Export Item	Quantity	Import Item	Quantity
Dye Brown 5222 A Color Blend of 3 different dyes namely allura Red 45%. Tartrazine 30% and indigo Carmine 25%	1.0 Kgs	Para Cresidine Ortho Sulphonic Acid	0.260 Kg
		Beta Naphthol	0.211 Kg
		Dimethyl Acetyl Succinate	0.120 Kg
		Sodium Nitrite	0.188 Kg
		Indigo	0.172 Kg
		Caustic Soda	0.400 Kg
		Sulphanilic Acid	0.253 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 384 NC No. 12/22-23 Date : 22.11.2022	M/s Roha Dye Chem Pvt Limited RLA F.No. 03/95/040/00563/AM18 Lic. No. 0310816514 dated 25.10.2017	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided on repeat basis from C&PC earlier comments.			
Export Item	Quantity	Import Item	Quantity

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Lake Allura Red	1.0 Kgs	Para Cresidine Ortho Sulphonic Acid	0.217 Kg
		Beta Naphthol	0.179 Kg
		Sodium Nitrite	0.073 Kg
		Soda Ash	0.105 Kg
		Caustic Soda	0.140 Kg
		Aluminum Chloride	1.123 Kg
		Sodium Bicarbonate	2.126 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 385 NC No. 12/22-23 Date : 22.11.2022	M/s Roha Dye Chem Pvt Limited RLA F.No. 03/95/040/01035/AM18 Lic. No. 0310819423 dated 26.02.2018	Status Case: Approved	
<i>Decision:</i> The committee considered the case as per agenda and decided on repeat basis on the written recommendation of Deptt. C & PC (Chem.Div) vide their UN.No. 14010/134/2011-CH-II dated 15.06.2015, the committee decided to approve the case as under :-			
Export Item	Quantity	Import Item	Quantity
Dye Brown 5222 A Color Blend of 3 different dyes namely allura Red 45%. Tartrazine 30% and indigo Carmine 25%	1.0 Kgs	Para Cresidine Ortho Sulphonic Acid	0.260 Kg
		Beta Naphthol	0.211 Kg
		Dimethyl Acetyl Succinate	0.120 Kg
		Sodium Nitrite	0.188 Kg
		Indigo	0.172 Kg
		Caustic Soda	0.400 Kg
		Sulphanilic Acid	0.253 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 386 NC No. 12/22-23 Date : 22.11.2022	M/s Insecticides India Limited, Maharashtra R.A.F.No. 03/94/040/00173/AM21 Advance License No. 0310836742 dated 18.06.2020	Status Case: Approved	
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
Export Item	Quantity	Import Item	Quantity
Glyphosate 36% SL	120000.0 Litre	Glyphosate 95% Technical	92,720 Kgs
Glyphosate 48 % SL	154000.0 Litre		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No. M- 387 NC No. 12/22-23 Date : 22.11.2022	M/s Insecticides India Limited, Maharashtra RLA F.No. 03/94/040/00394/AM20 Lic. No. 0310830970 dated 14.08.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Clodinafob -Propargyl 15% WP	1.0 Kg	5-Chloro-2,3-Difluoropyridine	0.089 Kg
		(R)-(+)-2-(4-Hydroxy Phenoxy) (Propionic Acid (DHPPA)	0.0979 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No. M- 388 NC No. 12/22-23 Date : 22.11.2022	M/s Insecticides India Limited, Maharashtra RLA F.No. 03/94/040/00117/AM21 Lic. No. 0310836472 dated 01.06.2020	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Ammonium Salt of Glyphosate 75.7 % WG	1.0 Kg	Glyphosate 95 %SL	0.730 Kgs
Glyphosate 48%SL	1.0 Kg	Glyphosate 95 %SL	0.380 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No. M- 389 NC No. 12/22-23 Date : 22.11.2022	M/s Reckitt Benckiser Healthcare India Pvt. Limited RLA F.No. 05/24/040/00495/AM19 Lic. No. 0510408757 dated 05.12.2018	Status Case: Approved	
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
Export Item	Quantity	Import Item	Quantity
Scholl Cracked Heel Balm	60000.00 KG	Radia 7336 (Decyl oleate)	5431.50 Kgs
		Dimethicone DC-200,100 CST	5413.50 Kgs
		Chlorphenesin	183.60 Kgs
		Paraffin Wax 60-63	1200.00 Kgs
		Cynergy TK	61.20 Kgs
		Lanolin	3060.00 Kgs
		D-Panthenol	428.40 Kgs
		White Soft Paraffin	3000.00 Kgs
		Carbomer Ultrez 10	214.20 Kgs
		Euxyl K340	612.00 Kgs
		Isolan GPS	6043.50 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No. M- 390 NC No. 12/22-23 Date : 22.11.2022	M/s Vishnu Chemical Ltd., Hyderabad RLA F.No. 09/24/040/00463/AM20 Lic. No. 0910068417 dated 27.01.2020	Status Case: Approved
Decision: The Committee considered the case as per agenda and the request of the firm for amendment in Description export item, which was ratified in the meeting no. NC4/MEET/Jun/202223/04 dated 14.06.2022. The Committee decided to amend the export item as under for ratification purpose :-		
From	To	
Sodium Bichromate (Dihydrate)	Sodium Bichromate	
.All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee		

Case No. M- 391 NC No. 12/22-23 Date : 22.11.2022	M/s Vishnu Chemical Ltd., Hyderabad RLA F.No. 09AX04000412/AM22 Lic. No. 0911003143 dated 08.06.2022	Status Case: Approved
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Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, based on explanation in personal hearing and documents submitted by the firm, for enhancement and accordingly, the following norms may be recommended for Chrome Ore, on one time basis to ratify the norms.

Import Item :
Chrome Ore (Cr 203 content 43.44%)

Quantity allowed earlier	Revised Quantity
2.38 MT per MT of Export	2.94 MT per MT of Export

All other conditions of norms ratified earlier will remain unchanged.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee

Case No. M- 392 NC No. 12/22-23 Date : 22.11.2022	M/s Vishnu Chemical Ltd., Hyderabad RLA F.No. 09/24/040/00161/AM15 Lic. No. 0910060546 dated 26.06.2014	Status Case: Approved
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Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, based on explanation in personal hearing and documents submitted by the firm, for enhancement and accordingly, the following norms may be recommended for Chrome Ore and Soda Ash, on one time basis to ratify the norms.

Import Item :

(i) Chrome Ore (Cr 203 content 43.44%)

(ii) Soda Ash

Quantity allowed earlier	Revised Quantity
1.91 Kg per Kg of export	2.096 Kg per Kg of export
1.32 Kg per Kg of export	1.4246 Kg per Kg of export

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee

Committee

Case No. M- 393 NC No. 12/22-23 Date : 22.11.2022	M/s Vishnu Chemical Ltd., Hyderabad RLA F.No. 09AA04005690/AM22 Lic. No. 0911001173 dated 08.07.2021	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, based on explanation in personal hearing and documents submitted by the firm, for enhancement and accordingly, the following norms may be recommended for Chrome Ore, on one time basis to ratify the norms.		
Import Item : Chrome Ore (Cr 203 content 43.44%)		
Quantity allowed earlier	Revised Quantity	
2.38 MT per MT of Export	2.94 MT per MT of Export	
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee		

Case No. M- 394 NC No. 12/22-23 Date : 22.11.2022	M/s Vishnu Chemical Ltd., Hyderabad RLA F.No. 09/24/040/00335/AM19 Lic. No. 0910066779 dated 06.10.2018	Status Case: Approved
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Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, based on explanation in personal hearing and documents submitted by the firm, for enhancement and accordingly, the following norms may be recommended for Chrome Ore, on one time basis to ratify the norms.

Import Item :
Chrome Ore (Cr 203 content 43.44%)

Quantity allowed earlier	Revised Quantity
2.38 MT per MT of Export	2.94 MT per MT of Export

All other conditions of norms ratified earlier will remain unchanged.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee

Case No. M- 395 NC No. 12/22-23 Date : 22.11.2022	M/s Vishnu Chemical Ltd., Hyderabad RLA F.No. 09/24/040/00643/AM14 Lic. No. 0910059878 dated 25.04.2014	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, based on explanation in personal hearing and documents submitted by the firm, for enhancement and accordingly, the following norms may be recommended for Chrome Ore and Soda Ash, on one time basis to ratify the norms. Import Item :		

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- (i) Chrome Ore (Cr 203 content 43.44%)
(ii) Soda Ash

Quantity allowed earlier	Revised Quantity
0.635 Kg per Kg of export	0.725 Kg per Kg of export
0.426 Kg per Kg of export	0.500 Kg per Kg of export

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No. M- 396 NC No. 12/22-23 Date : 22.11.2022	M/s Vishnu Chemical Ltd., Hyderabad RLA F.No. 09/24/040/00385/AM18 Lic. No. 0910065659 dated 10.11.2017	Status Case: Approved
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Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, based on explanation in personal hearing and documents submitted by the firm, for enhancement and accordingly, the following norms may be recommended for Chrome Ore, on one time basis to ratify the norms.

Import Item :

Chrome Ore (Cr 203 content 43.44%)

Quantity allowed earlier	Revised Quantity
2.38 MT per MT of Export	2.94 MT per MT of Export

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No. M- 397 NC No. 12/22-23 Date : 22.11.2022	M/s Vishnu Chemical Ltd., Hyderabad RLA F.No. 09/24/040/00562/AM15 Lic. No. 0910061496 dated 06.01.2015	Status Case: Approved
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Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, based on explanation in personal hearing and documents submitted by the firm, for enhancement and accordingly, the following norms may be recommended for Chrome Ore and Soda Ash, on one time basis to ratify the norms.

Import Item :

- (i) Chrome Ore (Cr 203 content 43.44%)
(ii) Soda Ash

Quantity allowed earlier	Revised Quantity
0.635 Kg per Kg of export	0.725 Kg per Kg of export
0.426 Kg per Kg of export	0.500 Kg per Kg of export

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

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Case No. M- 398 NC No. 12/22-23 Date : 22.11.2022	M/s Vishnu Chemical Ltd., Hyderabad RLA F.No. 09/24/040/00114/AM21 Lic. No. 0910068960 dated 15.07.2020	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, based on explanation in personal hearing and documents submitted by the firm, for enhancement and accordingly, the following norms may be recommended for Chrome Ore, on one time basis to ratify the norms.		
Import Item : Chrome Ore (Cr 203 content 43.44%)		
Quantity allowed earlier	Revised Quantity	
2.38 MT per MT of Export	2.94 MT per MT of Export	
.All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee		

Case No. M- 399 NC No. 12/22-23 Date : 22.11.2022	M/s Vishnu Chemical Ltd., Hyderabad RLA F.No. 09/24/040/00592/AM13 Lic. No. 0910055387 dated 13.03.2013	Status Case: Approved
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Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, based on explanation in personal hearing and documents submitted by the firm, for enhancement and accordingly, the following norms may be recommended for Chrome Ore and Soda Ash, on one time basis to ratify the norms.

Import Item :

(i) Chrome Ore (Cr 203 content 43.44%)
(ii) Soda Ash

Quantity allowed earlier	Revised Quantity
0.635 Kg per Kg of export	0.725 Kg per Kg of export
0.426 Kg per Kg of export	0.500 Kg per Kg of export

All other conditions of norms ratified earlier will remain unchanged.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No. M- 400 NC No. 12/22-23 Date : 22.11.2022	M/s SKC Chemical Pvt Ltd., Mumbai RLA F.No. 03AA04006576/AM22 Lic. No. 0311003272 dated 22.04.2021	Status Case: Approved
Decision: The Committee considered the case as per agenda and the request of the firm for amendment in Description export item, which was ratified in the meeting no. NC4/MEET/Mar/202223/18 dated 07.04.2022. The Committee decided to amend the export Product as under for ratification purpose :-		
From	To	
DI-POTASSIUM HYDROGEN ORTHO PHOSPHATED (DI-POTASSIUM HYDROGEN ORTHO PHOSPHATE)	DI-POTASSIUM HYDROGEN ORTHO PHOSPHATE	

h/s

RA File No. 03AA04056296/AM22

RA File No 03AA04006576/AM22

. All other conditions of norms ratified earlier will remain unchanged.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm
Committee

Date: 05.12.2022


Chetan Parkash Jaggarwal
Foreign Trade Development Officer